

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Sir, I lay on the Table :

- (1) A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) Notification No. G.S.R. 603 (E), dated the 31st July, 2012. Publishing the Right to Information Rules, 2012, under sub-section (1) of Section 29 of the Right to Information Act, 2005.

[Placed in Library. See No. L.T 7268, 15/12]

- (2) A copy each (in English and Hindi) of the following papers:-

- (i) Memorandum of Understanding between the Government of India (Department of Atomic Energy) and the Uranium Corporation of India Limited (UCIL), for the year 2012-13.

[Placed in Library. See No. 7269/15/12]

- (ii) Memorandum of Understanding between the Government of India (Department of Atomic Energy) and the Electronics Corporation of India Limited (ECIL), for the year 2012-13.

[Placed in Library. See No. L.T. 7270/15/12]

- (iii) Memorandum of Understanding between the Government of India (Department of Atomic Energy) and the Indian Rare Earths Limited (IREL), for the year 2012-13.

[Placed in Library. See No. L.T. 7271, 15/12]

- (iv) Memorandum of Understanding between the Government of India (Department of Atomic Energy) and the Nuclear Power Corporation of India Limited (NPCIL), for the year 2012-13.

[Placed in Library. See No. L.T. 7272,15/12]

- (v) Memorandum of Understanding between the Government of India (Department of Atomic Energy) and the Bharatiya Nabhikiya Vidyut Nigam Limited (BHAVINI), for the year 2012-13.

[Placed in Library. See No. L.T. 7273/15/12]

... (Interruptions) ...

- I Notifications of the Ministry of Finance
- II Reports and accounts (2011-12) of IIFCL and NABARD and related papers.)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, I lay on the Table-

- (i) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 276 (E), dated the 31st March 2011, publishing the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Central Registry) Rules, 2011, under sub-section (3) of Section 38 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, along with delay statement.
- (ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.O. 1578 (E), dated the 13th July, 2012, publishing the Security Interest (Enforcement) (Amendment) Rules, 2012, under sub-section (2) of Section 40 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

[Placed in Library. See No. L.T. 7321, 15/12]

- (II) (i) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (a) Annual Report and Accounts of the India Infrastructure Finance Company Limited (IIFCL), New Delhi, for the year 2011-12, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Performance Report of the India Infrastructure Finance Company Limited (IIFCL), New Delhi, for year 2011-12.

[Placed in Library. See No. L.T. 7324/15/12]

- (ii) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 48 of the National Bank for Agriculture and Rural Development Act, 1981:-
 - (a) Annual Report and Accounts of the National Bank of Agriculture and Rural Development (NABARD), Mumbai, for the year 2011-12, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Bank.

...(Interruptions)...

[Placed in Library. See L.T. 7319/15/12]